

ORDER

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH  
NEW DELHI

15

The Hon'ble Shri P.T. THIRUVENGADAM, ADMINISTRATIVE MEMBER

R.A.No. 178 of 1995 in O.A.No.2571 of 1994

O.P. Sood .. Applicant

Vs.

Union of India and another .. Respondents

Shri B.B.Raval .. Advocate for the applicant

Order by: Hon'ble Shri P.T. THIRUVENGADAM  
Administrative Member  
(By Circulation)

(b)

This R.A. has been filed for reviewing the order passed on 12.5.1995 in O.A.No.2571 of 1994.

2. The applicant has himself reproduced the grounds available under Order 47 Rule 1 CPC on which a Review Application can be entertained.

3. A number of grounds have been advanced in an apparent attempt to establish that there has been an error apparent on the face of record. Such grounds are only challenges to the basis on which the order had been passed on 12.5.1995; as for example, on aspects like conditional acceptance of the offer of promotion, alleged deficiency in the format of the reply affidavit, designation shown in the attendance register and abolition of posts of Technical Assistants. The grounds advanced by the applicant have been discussed in the order, yet the matter is being reagitated in the R.A. An attempt is being made to bring out these in the garb of apparent error on the face of the record. Such an attempt cannot be countenanced in a Review Petition.

4. It is claimed in the Review Application that the order has blacked out the submission regarding the

granting of increments to the applicant in the post of Technical Assistant. In the order passed the subject regarding pay fixation has been dealt with. Hence it would be incorrect to say that there was any blacking out of the documents furnished.

5. In the circumstances the R.A. has to be dismissed as devoid of merit.

6. Before closing I have to painfully record that an uncalled for remark has been made by the applicant in page 16, viz. that the Hon'ble Judge who delivered the judgement is an Administrator Judge rather than a Judicial Judge. This remark is totally unwarranted and the background in which this has been made is unfair.

P. J. Jais

19/7/95

(P.T. THIRUVENGADAM)

MEMBER (A)